

THE INCOME TAX DEPARTMENT

is committed to				
1.	provide fair, courteous, and reasonable treatment The Department shall provide prompt, courteous, and professional assistance in all dealings with the taxpayer	8.	maintain confidentiality The Department shall not disclose any information provided by taxpayer to the department unless authorized by law.	
2. 3. 4.	taxpayer. treat taxpayer as honest The Department shall treat every taxpayer as honest unless there is a reason to believe otherwise. provide mechanism for appeal and review The Department shall provide fair and impartial appeal and review mechanism. provide complete and accurate information The Department shall provide accurate information for fulfilling compliance obligations under the law. provide timely decisions The Department shall take decision in every income- tax proceeding within the time prescribed under law.	11.	 hold its authorities accountable The Department shall hold its authorities accountable for their actions. enable representative of choice The Department shall allow every taxpayer to choose an authorized representative of his choice. provide mechanism to lodge complaint The Department shall provide mechanism for lodging a complaint and prompt disposal thereof. provide a fair & just system The Department shall provide a fair and impartial system and resolve the tax issues in a time-bound manner 	
	 collect the correct amount of tax The Department shall collect only the amount due as per the law. respect privacy of taxpayer The Department will follow due process of law and be no more intrusive than necessary in any inquiry, examination, or enforcement action. 		publishservicestandardsandreportperiodicallyThe Department shall publish standards for servicedelivery in a periodic manner.reduce cost of complianceThe Department shall duly take into account the costof compliance when administering tax legislation.	
	and expects taxpayers to			
1. 2. 3.	 be honest and compliant Taxpayer is expected to honestly disclose full information and fulfil his compliance obligations. be informed Taxpayer is expected to be aware of his compliance obligations under tax law and seek help of department if needed. keep accurate records Taxpayer is expected to keep accurate records required as per law. 	 4. 5. 6. 	 know what the representative does on his behalf Taxpayer is expected to know what information and submissions are made by his authorised representative. respond in time Taxpayer is expected to make submissions as per tax law in timely manner. pay in time Taxpayer is expected to pay amount due as per law in a timely manner. 	

Taxpayers can approach the Taxpayers' Charter Cell under Principal Chief Commissioner of Income tax in each Zone for compliance to this charter. For more Information, visit <u>http://incometaxindia.gov.in</u>